

**Central Administrative Tribunal Lucknow Bench Lucknow**

**Contempt Petition No. 35/2010  
In  
Original Application No. 312/2009**

**This, the 5<sup>th</sup> day of March, 2013**

**Hon'ble Justice Sri Alok Kumar Singh, Member (J)  
Hon'ble Sri D. C. Lakha, Member (A)**

Vinod Bala Goswami, aged about 57 years, wife of Shri K.P.Goswami, resident of House No. 554 Kha/51, Visheshwar Nagar, Alambagh, Lucknow, presently posted as Head Clerk/accountant, working at AIR, Kanpur.

**Applicant**

**By Advocate Sri Surendran P.**

**Versus**

1. Smt. Aruna Sharma, Director General, Doordarshan, Mahanideshalaya, Mandi House, New Delhi.
2. Ashok Kumar, Deputy Director(Administration), Office of the Director General, Doordarshan Mahanideshalaya, Mandi House, New Delhi.
3. Sri shashank, Director, Doordarshan Kendra, 24, Ashok Marg, Lucknow.
4. Sri S. R. Banerji, Station Director, All India Radio, Lucknow.
5. Sri S. P. Jaiswal, Station Engineer, Kanpur.
6. Sri G. P. Pandey, Senior Administrative Officer, Doordarshan Kendra, 24, Ashok Marg, Lucknow.

**Respondents**

**By Advocate Sri Yogesh Kesharwani.**

**Order(Dictated in Open Court)**

**By Hon'ble Justice Sri Alok Kumar Singh, Member (J)**

Heard and perused the compliance report and also the rejoinder affidavit.

2. A transpires from perusal of Para-11 of the contempt petition as also the representation in question that the applicant was permitted to join and period from 10.5.1990 to 5.10.1994 has also been regularized. The only left over claim was for salary for the period 6.10.1994 to 29.10.1998 as specifically mentioned in Para-11 of the contempt petition. During the course of arguments, the learned counsel for the applicant submits that promotional pay scale has not been dealt with which was also



sought in the concluding para of the representation in question (Annexure-4).

3. From the other side, our attention was drawn towards, Para-4 of Annexure-3 filed along with rejoinder affidavit wherein, it has been commented by the Station Engineer in his letter dated 12.3.2008 addressed to Prasar Bharati, Director General Doordarshan, that the matter of ACP is related to AIR, Lucknow. But in fact, now the petitioner is an official of Doordarshan and therefore, it is their duty to obtain relevant record if any from AIR and take appropriate decision on this point at their end.

4. In view of the above, we find that substantial compliance has been made. Therefore, the contempt petition is struck off with the direction to the respondents to take appropriate decision on the matter of promotional pay scale as discussed above within a reasonable period say three months from the date of this order, failing which the petitioner shall have right to invoke the jurisdiction of this Tribunal in accordance with law.

  
(D. C. Lakha)  
Member (A)

  
(Justice Alok Kumar Singh)  
Member (J)

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